CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Husain Mirza -sul) Dile B.A./T.A./R.A./C.C.P./ No. 670/87 WP 1134/80 PART -I

1.	Index Papers	; -	
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2 - Petition / Annexure A13 to A27. Phil

4- Notices. A29 to A38

5- Two copy Popper. A39

ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE T. A. No. 679/07 of 19 W.P. No. 1134 00 NAME OF THE PARTIES	WARRANT THE REAL PROPERTY OF THE PARTY OF TH
Husain Mizza	_ Applicant
Versus V.O.J. N. Railway &	Respondent

Part A,B & C

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Annexure -B

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp.Residency, Gandhi Bhawan, Lucknow

APPLICATION No.	of 19
MANSFER APPLICATION No.	of 19
OLD WRIT PETITION No.:	of

CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided).

Dated :

COUNTER SIGNED :

dealing Assistant

Section Officer/Court Officer

A

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

		No. 1134 of 19780 132 vs. Drivisional Kailman	egon H:R
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Date	Note of progress of proceedings and routine orders	Date to which case is adjourned	A Company of the American Associates Associa
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11-81	J.R. Seen service report dated 6-11-01. Service on O-Ps. 1144 is deemed sufficient		
	Rules of court-Office to procee	k.	
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IN THE CENTRAL ADMINISTRATIVE TRIBUNA CIRCUIT BENCH, LUCKNOW

GRDER SHEET

REGIST IN No. 670 of 1987 (7)

SH. Muza

VERSUS

DEFENDANT RESPONDENT

DRM W. Ny

and date

Serial

number

of order

Brief Order, Mentioning Reference if necessary

How complied with anddate of compliance

Case has been

received tron

20 X.04

Hm. Mr. D. K. Agarral JM Ha Mr K Obayge AM

None is foresent for the applicant, & A. Bargara, Council for the repolts. or present. On the sequest of the learned Counset for the reports, the case of 18) 0-4. of . for order adjourned

Hon' Mr. D.K. Agrawal, J.M. Hon Mr. K. Obayya, A.M.

Arjun Bhargava counsel for the respondents is present, but, still not prepared the case on account of his personal difficulty. The writ petition was filed in the year, 1980. There is no good reason to grant fruther indulgence to the Railway Administration. Therefore, list this case for hearing before

The applicant is present in person. Mr.

a Single Judge Bench on 4-1-90. If the respondents may so like, file counter reply within four weeks hereof to which the applican may file rejoinder affidavit if any, within 2 weeks thereafter. In case the respondents are unable to file counter reply within the

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Submitted for orders.

8/11/89

stipulated time, they will forefeit the right to file their counter affidavit in this case.

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parties coce in adjourned to

19.3.1990

Hon. Mr. B.K. Agrawal, J.M., Hon. Mr. K. Obayya, A.M.

No one appears for the applicant. Shri. A. Bhargawa, wants to file counter affidavit on behalf of the respondents. Allowed. Let, the counter affidavit be filed within 4 weeks, hereof, failing which he will forefeit the right to file the same. Rejoinder affidavit, if any, be filed within 2 weeks, thereafter.

List it for hearing on 10.7.1990.

No

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10-9-90

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could be filed because records one net tracaste. He however regressi that the applicant my be directed to produce the original of the Scholar

Regiolis & Tremsfor certificale. (Ann 3). The applicant says that the original in Will this Counsel go 8 C. mighan we think that sok

the harlier are required to produce respective decuments. The applicant

10 directed & produce the original of Am-3 or the next bale

The respondent are directed to file country, in particular & indicate the result of Anny and in easethery are not asse to tree Anto out the second to indicate in the counter what steps have

been taken a that regardy that second got lost. Service record of the applicant and in farticular, top sheet dates 27-8-79

referred to in Ann 2 Rull also S tiled by 1/2 respondent: hist fooding

herring or 29-11-50, Copy of the order Se girun to counse for ge spadales within 2 days.

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Hon. Mr. Justice K. Path, x. hon. Mr. K. Obayga, Am.

The applicant pussain mirss is present in person. Shi Ary in Bharpara for the respondents. Shir Bharpara Days that the Bervice record has not yet bean found. The applicant Days sthat the original of the Transfer Costificate, Amexime 3 is with his lawys, Shi Sutish Chandra Misry who is busy in the tigh Court. The case may be taken up to applicant must cause to produce the original of the Amexime.

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Hon. Mr. Justice K. North, Ve. The learned commsel for the applicant produces the original of Annexuse-3; Annexuse. 3 is found to be in accordance by the seif and to consel. Shi Atjun Bharfava refuests for time to home the doeuments verified and to file a enoply. The respondents have had all the time from 1980. Stri Bhargara Days that the service record is misplaced. No Comits afficianit has

service record is misplaced. Be the as it may, last oppostunity is given to Hospondents to file a Counter afficient and the case be listed for final heaving on 0/1/91. The suspendents shall pay Rs. 100/-

2.1-9, Ha Mr. D.K. Agrawal, JN, S.F.M. S.F.M. Aspun Rhengeres to Off has requested for adjournment. this is a wait petition of the year 1980. Countos is not on scord. hodt for heavy / exposte

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contal_ heaving on 9-4.91. Incare the Country in not brought on secont within 4 weeks hereof thother Thall forefell their right to the the same. The of Shalladge produce it somice second stle applicant-on the date of hearing, Die A Am. J.M. 9.4.91-No sitting od to 30.5. 91. 30.5.91 No 8.1 mg; Adf to 25.2.9) No 5. Imp adpho 24.9.9, 24.9.9) Ne Simpadja 4.11.9, 4-119/ Hen m Justice O C. Soiredare, ve Har wor K. Bayya, Am. OR No CA tiled hearned Convol for S. f. | Ex Parte Lear the applicant says that 30/4 - 14 applicant Las died on 26-4.91. Application, accordingly abates. ve Recoly

In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.
Civil Misc. An. No. 2493 1980

Inre:

Writ Petition No. 124 of 1980





Husain Mirza son of Mohd. Nawab, aged about 55 years, resident of Bazar Khala, Imam Ka Chabutra, H.No. 105 Lucknow.

Applicant.

Versus

- Divisional Rail Manager, Northern Railway, Mahatma Gandhi Marg, Hazratganj, Lucknow.
- 2. Divisional Superintendent, Northern Railway, Mahatma Gandhi Marg, Hazratganj, Lucknow.
- 3. Personnel Assistant, Northern Railway, Mahatma Gandhi Marg, Hazratganj, Lucknow.
- 4. Assistant Mechanical Engineer (Loco), Northern Railway, Lucknow.

.... Opposite Parties.

Application for stay Interim Relief

In view of the facts and circumstances stated in the accompanying writ petition it is most respectfully prayed that the further operation and further implemention of the impugned order No. 816/1-5/Husain Mirza, dated 29.9.79 contained in Annexure No.2 be stayed and the Opposite Parties be further directed to permit the petitioner to rejoin his services and continue his job which he was doing prior to his pre-mature retirement until the decision of the writ petition and opposite parties be also directed to give him the arrears of his salary since the date of his being illegally retired on the basis of the impugned order, till now.

Lucknow: Dated:
April 1980

(S.C. Misra)
Advocate
Counsel for the applicant.

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. . . . OA . OBI II. * I sell to be a fire "The je mes buil, clearly Hon S. C. Malther, J. The pelition in which this application for interim relief has been made is Ferra Harratana Albarah . Tel directed against an order . The court was a spile of this of retirement dated 29-9-79 Contained in Moneyure 2 Silverior eventure and its to the unit polition. This document indicates that. the pelitimer was retired with effect from 30-9-79. well to be a discould No interim order was passed in favour of the petitioner with the Consequence that the pelitimes is already enjoying his retirement on & Maltin, and now only six months are left for the petitioner to retine even accordare whee ing to the age given by him. In the circumsta ances mocase for interin order has been made out. The application is rejected. 11-1-82.

A13 2045

Allahabad.

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. 13 4 of 1980

Writ Petition under Article 226 of the Constitution of India.

Husain Mirza aged about 55 years, son of Mohammad Nawab, resident of Bazar Khala, Imam Ka Chabutra, House No. 105, Lucknow.

..... Petitioner

Versus

- Divisional Rail Manager, Northern Railway,
 Mahatma Gandhi Marg, Hazratganj, Lucknow.
 - 2. Divisional Superintendent, Northern Railway,
 Mahatma Gandhi Marg, Hazratganj, Lucknow.
 - 3. Personnel Assistant Officer, Northern Railway, Mahatma Gandhi Marg, Hazratganj, Lucknow.
 - 4. Assistant Mechanical Engineer (Loco), Northern Railway, Lucknow.

.... Opposite Parties.

The humble petitioner named above begs to state as under:-

- 1. That the present Writ Petition is being filed against the pre-mature retirement being made of the petitioner, vide axex order dated 9.10.79.
- 2. That the petitioner worked in East India Railway

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GENERAL INDEX

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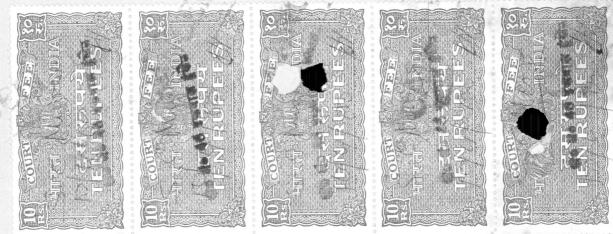
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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. 11 Sof 1980.

Husain Mirza

. Petitioner

Versus

Divisional Rail Manager N.R. Lucknow and others

Opposite Parties.

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7.	Affidavit		14 - 15
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Lucknow:Dated:
April & , 1980

(S.C. Misra)
Advocate
Counsel for the petitioner.

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(13)

- 3 -

as Weigh-man since 1944-47. Thereafter the petitioner was re-employed on 20.8.63 on the post of call-man in the grade of Rs.70-85. A true copy of the appointment letter issued to the petitioner is being annexed herewith as Annexure No.1 to this Writ Petition.

- 3. That since 1963 the petitioner worked efficiently and without any break and was therefore automatically confirmed after 3 years on his regular service. Since then his Provident Funds was also deducted from his pay. The petitioner was getting Rs.217/- at the time of his pre-mature retirement.
- 4. That the petitioner was suddenly handed over a letter dated 9.10.79 by which he was informed that he has been tetired from his services w.e.f. 30.9.79. The original letter received by the petitioner dated 9.10.79 is annexed herewith as Annexure No. 2 to this Writ Petition.
- was 58 years while by the impugned order the petitioner has been pre-mature retired at the age of 55 years only, as the date of birth of the petitioner is 1.7.1924.

 According to which the petitioner had attained the age of 55 years only on the date when he was retired.
- 6. That at the time of his re-appointment on 20.8.63 the petitioner had furnished his Transfer certificate of Industrial Basic School, Lucknow, to the Opposite Parties which is in the records of service file.

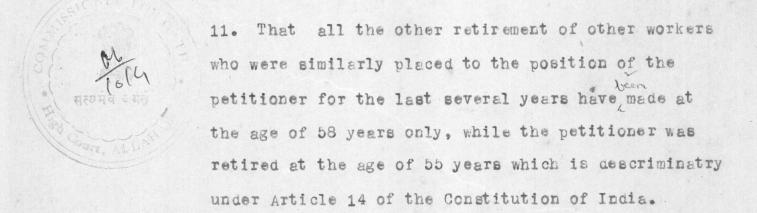
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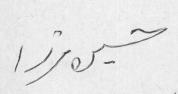
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- 7. That the said Transfer Certificate shows the deate of birth of the petitioner as 1.7.1924.
- 8. That the petitioner has obtained a copy of the said Transfer Certificate from the said School which has been issued to him on 21.8.79. The constant copy of the said school is being annexed herewith as Annexure No. 3 to this Writ Petition.
- 9. That the petitioner was pressed to receive the above said impugned order of pre-mature retirement, as the same was passed without even considering the file of the petitioner's service record, which contain the said transfer certificate and which shows the petitioner's age and date of birth of 1.7.1924.
- 10. That the impugned order dated 9.10.79 clearly shows that the name of the petitioner was not published in the retirement list of the year 1979 and inspite of that the petitioner was suddenly retired on 9.10.79 w.e.f. 30.9.79, which is clearly illegal and void order taking away the right of the petitioner to work in his post f at least about 3 more years.





(F)

12. That at the time of the petitioner's pre-mature retirement, the petitioner was working with entire satisfaction of his immediate superiors and was clearly fit to serve the department for another 3 years i.e. till the age of 58 years, but inspite of that he was was illegally retired from his services without giving him any letter in connection of his retirement and without publishing his name in retirement list of the year 1979.

13. That the petitioner came to know about his retirement orders having been passed by the letter dated 9.10.79 addressed to him which reveal that the petitioner was retired by Opposite Party Ne. vide letter No. 816/1-5/Husain Mirza dated 29.9.79. A copy of which has not been served to the petitioner as yet and the same being illegal, deserves to be quashed.

14. That the petitioner who is a very poor man and having family of consisting of 8 members met the opposite parties several times after passing of the impugned retirement order and also gave them written representations, requesting with that his case be considered and he be given justice by re-calling the impugned retirement order makes and permiting him to continue his services till the age of 58 years but unfortunately no head has been paid to the various representations and requests made by the petitioner to the opposite parties and it has become very difficult for the petitioner to pull on his family in these hard days. The copy of the last representation made by the petitioner to the Opposite Party No. 1 on 25.2.80 is being annexed herewith as Annexure No. 4.

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15. That some delay has been caused in filing the present writ petition, as the petitioner was hoping that some result will come out, out of his representations and requests made to the Opposite Parties and when he finally lost all the hopes from that then he with great difficulties collected money for getting tite the present writ petition and having been able to arrange the same he is filling the present writ petition at

16. That aggrieved of the above said order and having no other alternative and afficacious remedy the petitioner is filing the present writ petition amongst others on the following grounds:-

GROUNDS

the very earlist opportunity available to him.

I. Because the impugned order dated 9.10.79 clearly shows that the name of the petitioner was not published in the retirement list of the year 1979 and inspite of that the petitioner was suddenly retired on 9.10.79 w.e.f. 30.9.79, which is clearly illegal and void order taking away the right of the petitioner to work in his post for at least about 3 more years.

who were similarly placed to the position of the petitioner for the last several years have made at the age of 58 years only, while the petitioner was retired at the age of 55 years which is descriminatry under Article 14 of the Constitution of India.

III. Because at the time of the petitioner's pre-mature retirement, the petitioner was working with entire

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satisfaction of his immediate superiors and was clearly fit to serve the department for another 3 years, i.e. till the age of 58 years, but inspite of that he was illegally retired from his services without giving him any letter in connection of his retirement and without publishing his name in retirement list of the year 1979.

IV. Because the impugned order of retiring the petitioner early at the age of 55 years is illegal, arbitray and maladide and the same is against all the principles of natural justices.

V. Because the impugned order of retirement is violation of Article 14, 16 and 19 of the Constitution of India.

Wherefore, the petitioner prays for the following reliefs:-

- (a) To issue a writ, director or order in the nature of certiorari quashing the impugned order No. 816/1-5/ Husain Mirza dated 29.9.79 after calling the same from Opposite Parties and to quash the letter dated 9.10.79 contained in Annexure No. 2, issued by the opposite party no. 4 to the petitioner.
- (b) To issue a writ, direction or order in the nature of Mandamus directing the Opposite Parties to treat the petitioner to be in service since before 30.9.79 continuously and to give the petitioner arrears of his salary with allowances from the date of his pre-mature retirement till the date of the decision of the Writ Petition, i.e. during which period kxxx he was not permitted to work.

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(c) To issue a writ, direction or orders in the nature of Mandamus directing the Opposite Parties to stay the effect of the impugned order of retirement and permit the petitioner to continue in his job which he was doing before the impugned order have been passed.

- (d) Any such other orders as this Hon'ble Court deem just and proper in the facts and circumstances of the case in favour of the petitioner.
- (e) Cost of the petition be allowed to the petitioner against the opposite parties.

Lucknow: Dated:

April 18 , 1980.

Sung

(S,C. Misra)
Advocate
Counsel for the petitioner.

There is no defect in the best petition.

S Christs

11/05

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. Writ Petition No. of 1980. Petitioner Versus Opp. Parties. Annexure No. 1

Husain Mirza

Drisi Divisional Rail Manager, N.R., Lucknow and others.

NORTHERN RAILWAY

No.558/Pak/Confdl/157

Divisional Supat's Office, Lucknow, the 20.8.63.

Sri Husain Mirza, Imam Rascol Agha Bagar, Tarkari Mandi, Chowk, Lucknow.

Reg: Absorption of Pakistan Opting Staff

I am prepared to re-appoint you temporarily as callman in grade 70-85. If you fail to turn up within a month's time from this date of issue of this lettery you will forfeit your claim for re-appointment on this Railway.

You will be required to take oath of allegiance to the INDIAN DOMINION in the form prescribed below:

do swear/solemnly affirm that I will be faithful and bear true allegiance to India and to the Constitution of India as by Law established and that I will loyally carry out the duties of my office, so help me God. ".

NOTE- Conscientious objectors to oath taking may strike out the word 'Swear' from the above declaration.

> Sd/- Illegible Asstt. Personnel Officer, Lucknow.

○ I willingly agree to accept the job offered and solemnly declare that I shall remain loyal to the Govt. of India.

> Sd/- Illegible (In urdu) 30.8.63.

True copy.

A21 9 50

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. of 1980.

Husain Mirza

.... Petitioner

Versus

Divisional Rail Manager, N.R. Lucknow and others.

..... Opposite Parties.

Annexure No. 2

Horten Railway

No. ELGS/1/A-1/79

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. of 1980.

Husain Mirza

.... Petitioner

Versus

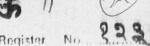
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यह प्रमाणित किया जाता है कि उपर्युक्त छात्र लेखा पत्रक शिक्षा विभाग के विधानानुसार त्याग तिथि तक यथोचित लिखा गया है। Certified that above Scholar's Register has been posted up to date scholar's leaving as required by the

प्रशासनार त्यांच्य. इटिप्पणी : यदि छ।त्र कक्षा में प्रथम पांच छात्रों में योग्यतानुसार हो तो कार्य कोष्ठ में विवरण दे देना चाहिए। कक्षा IX से कक्षा XII के बीच अगर विद्यार्थी संस्था छोड़ता है तो उसकी उपस्थिति भी इस आदेश पत्र में अंकित कर देना चाहिए।

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1980.

Husain Mirza

Petitioner

Versus

Divisional Rail Manager N.R. and others.

Opposite Parties.

Annexure No. 4

The Divl. Rail Manager, Northern Railway, Lucknow.

Through Proper Channel

Ref: Retirement

Sir.

I beg to say that I was re-appointed on the N.Railway on and from kxx 1.9.1963 and I was 39 years of age at the time of my Re-appointment.

That I have come to know through your letter
No. EG/1/Pt II/79 dt 9.10.79 which clearly shows that
my name was not published in the Retirement list for the
last year of 1979.

That my date of birth is 1.7.1924 which shows that I have been retired from the Railway Services only in the age of 55 years two months and 29 days.

That all the Retirements which have been effected since last over three years are in the age of the 58 years but unfortunately I have been deprived off with the same benefit of 3 years after completing the age of 55 years.

That after completing the age of 55 years, I was working with the entire satisfaction of my immediate superiors and could served the department only a period

1019

11/5-

of two months and twenty nine days I was retired from y my service without giving me any letter in connection of my retirement.

That on 9.10.79 a copy of letter No. EG/I/Pt-II/79 Dt. 9.10.79 was issued to me, by which it came to my knowledge that I have been retired vide your letter No. 816/1-5/Husain Mirza dated 29.9.79 received by LF/ Lko dated 30.9.79.

Sir, I am a poor man having a family consisting of 8 members and it seems to be very difficult for me to pullon my family in these critical days.

I am not too old enough and could work without any brake upto a period of three years hence an request you to kindly allow me an extention of three years more in service to enable me to pullon my family and to Retire in the age of 58 years just like others.

I hope that your honour may not disappoint me and would not deprive me with the boon asked for.

For Which I shall be grateful.

Faithfully yours
Husain Mirza

Ex. call man 855 R/o 105, Imam Ka Chabutra, Asharfabad, Lucknow.

Dated:Lucknow. 25.2.1980. True copy.

Joly Joly

11/0-

66

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1980.





Husain Mirza

... Petitioner

Versus

Divisional Rail Manager, N.R. Lucknow and others.

.. Opposite Parties.

Affidavit

I, Husain Mirza aged about 55 years, son of Mohammad Nawab, resident of Imam Ka Chabutra, House No. 105, Lucknow, do hereby solemnly affirm and state as under:-

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- 1. That the deponent is the petitioner in the above noted case and is well conversant with the facts of the case.
- 2. That the contents of paras 1 to 15 of the accompanying writ petition are true to my own knowledge.

11/00



3. Annexures 1 and 4 mrs of the accompanying writ petition are true copies and they have been duly compared with their originals.

Lucknow: Dated:
April /6, 1980.

1100

I, the above-named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own own knowledge and no part of it is false and nothing material has been concealed, so heap me God.

I identify the deponent who has signed before me.

1/0-

Deponent

Advocate.

solemnly affirmed before me on April / 6 , 1980 at & 30 a.m./p.m. by Sri Husain Mirza, the deponent that the understands the contents of this affidavit which has been read out and explained by me.

Honlie Hyl Corr of Frederice at Aldy (Inthong al Ludens) \$28 बादी अवीलान्ट वकाछतनामा प्रतिवादी रेस्पान्डेन्ट Husain Misse बनाम प्रतिवादी (मुद्दाअलेह) पेशी की ता० ई 0 न० मुकद्दमा सन १६ 38 ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Sator Chandra Misra, Adv एडवोकेट -महोदय वकील को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुक्रह्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करै या अन्य कोई कागज ढा खिल करें या लौटावें या हमारी ओर से डिगरीं जारी करावें और रुपया वसूल करें या मुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और दसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरोकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तवाति) रसीद से लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको स्वंधा स्वींकार है और होगी में यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवीं में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे। हस्ताक्षर साक्षी [गवाह] साक्षी [गवाह] दिनांक महीना

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ं (अध्याय १२, नियम १ और७)

प्रकी ए (मुतफार्र) प्रार्थना पत्र सं०- -- - -सन् १६ ई.० - 10 2 M - 40 - 1 - - - 47 8 ESEO # Banna Za Hinz Marianta

सहात्मा शासी मात्र हत्यस्य ग्राह्म हेयाव

चूँकि कपर तिर्वे प्राधी ने इस न्यायालय में उपर्युव त मुक्दमें के सम्बन्ध मिन के बाद - - - - - लिए प्रार्थना पत्र दिया है त्रत: त्रापको त्रादेश दिय जाता है कि श्राप दिनाक -मास- - - - - सन् १६० को या उससे पहले उपस्थित हो कर बतलाई कि पार्थना पत्र क्यों न स्वी लार कर लिया जाय उनत प्रार्थना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञाप्त किसी और दिन हाँगी।

विदित हो कि यदि कपर लिखे दिना कपर या उसके पहले स्वयं अध्वा कि एडवांकेट या रेसे न्यावित द्वारा , जां आपकी आर्र से कार्य कार्न के लिये क नूनन अधिकृत न होंगें तां उस प्रार्थना पत्र की सुनवाई और निर्णय अपकी अनुपस्थित में हों

पार्थी द्वारा दिये गये शपथ पत्र की एक प्रतिलिप इसी के साथ

यायालयं के मोहर से बाज विनाक- - - मास- ी- सन्दर्भ

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हलाहमबाद, तखनज

न्यसावली के अध्याय ३७, नियम्३ के अधीन

कित वाले के वल के इस्तादार

3/9/60

वावानी विभाग

हाई कोर्ट इलाहानाद (अध्याय १२, नियम १ और ७)

प्रकी जॉक (मुतफ रिंक) प्राधिना-पत्र संख्या - - - - - सन १६ अर्थ

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महाटमा आर्थि भाग हिम्मे शाम कर्मिया के कि

प्रत्यथी के नाम

चूंकि कपर लिखे प्राधा ने इस न्यायालय में उपयुंक्त मुक्दमें के सम्बन्ध में निया जाता है कि आप दिनांक - - है - - मास - - - सन को या उसके पहले उपस्थित होकर कारण बतलाय कि प्राधना - पत्र क्यों न स्वोकार लिया जाय। उद्य प्राधना - पत्र की सुनवाह उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिले दिनांक पर या उसके पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो आपकी और से कार्य करने के लिए कानुनन अधिकत हो. उपस्थित न होगंतो उक्त प्रार्थना पत्र को सुनवाई और निर्णय आपकी

लगाए गए डाक रिकटों का मन्य चंठ ... उ. पैठ उड़ तारीख-माइन हैं ... वारीख-माइन हैं ... वारी

सूचना - इस न्यायालय की १६५२ की नियमां बिला के अध्याय ३६, नियम २ के बाधोन प्राप्त तत्वाना मिल गया। तत्वाना पाने वाले क्लर्क के हस्तानार

वीचानी विभाग

हाहँ और इलाहागद (अच्याय १२, नियम १ और अपन ५९ पुर्वी पार्व (मुतफ रिक) प्राधना-पत्र संख्या -

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> > प्रत्यधी के नाम

चूंकि कापर लिस प्राधी ने इस न्यायालय में उपयुंक्त मुख्दमें के सम्बन्ध में - ले लिये प्राधिना-पत्र दिया है, अत: आपको सुवित िया जाता है कि आप दिनांक- - - 🗗 - - मास- -(० - - सन को या उसते पहले उपस्थित होक्र कार्ण बतलाय कि प्रार्थना-पत्र क्यों न स्वोकार लिया जाय। उवत प्रार्थना-यत्र की सुनवाई उसने बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप ऊपर् लिले दिनां पर या उसके पहले स्वयं अथवा क्सी सहवीकेट या ऐसे व्यक्ति हारा, जो आपकी ओर से कार्य करने के लिए कानूनन अधिकृत हो, उपस्थित न होगैतो उक्त प्रार्थना पत्र को सुनवाह और निण्य आपकी अनुपस्थिति में हो जायेगें।

प्रार्थना पत्र और प्राथी दारा दिस गर शपथ-पत्र की सक-रक प्रतिलिपि उसी के साथ लगो है।

को जारी किया गया।

डिप्टी र्निस्ट्रार

सूचना - इस न्यायालय को १६५२ की नियमावली के अध्याय ३६, नियम २ के आधीन प्राप्त तत्वाना मिल गया। ततवाना पाने वाले क्लर्क के हस्ताहार

लावाजी विभाग

हाई कोर्ट इटाहानाद (अध्याय १२, नियम १ और ७.)

प्रकीणांक (मुतफ रिक) प्रार्थना-पत्र संख्या - - - - - - - - - सन १६

W.P.M. --- /34 44 88 80 \$0 \$

हिनेपान चेय नेने पर माद्दे रेखे

क्तिश्वेदन्त भेग शिन्त इंजीनियर (कोना गादिना रेलेव अरवानियर क्रिका

वूं कि कापर लिस प्राधी ने इस न्यायालय में उपयुंतत मुकदमें के सम्बन्ध में वि ----- ले लिये प्राधिता-पत्र दिया है, अत: आपको सूचित

िया जाता है कि आप दिनांक- - - ८ - - मास- - - - सन् की या उसके पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वोकार लिया जाय। उद्य प्रार्थना-पत्र की सुनवाह उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिखे दिनां क पर या उसके पहले स्वयं अधवा

े वार्य कारे के लिए कानुनन शतों के अधीन जारी की गई पानेवाले अधिकारी के हस्ताक्षर Issued subject to terms and conditions in P. O. guide निण्य आपकी . Signature of Receiving कमांक No. ठिप उसी के साध 0831 लगाए गए डाक टिकटों का मृत्य रु 3 ... पै . 25 Amount of Stamps affixed एक रजिस्ट्री बीमा* Received a Registered 370 ed to Se mon पानवाले का नाम m29 5 30 बीमे की रक्तम (अंकों में) Insured for Rs. (in figures) .. (शब्दों सें) बीमा शुल्क रु०.... . ज्ञान (शब्दा में) Weight (in words) Insurance fee Rs. भेजनेवाले का नाम व पता... Name and address of sender डाकघर निर्देशिका में दी गई जिस्द्रार शर्तों के अधीन जारी की गई Issued subject to terms and conditions in P. O. ।। ललनक

सूचना - इस न्यायालय को १६५२ की निर्मावरों के बर्मीय १६, नियम २ के बाघोन पाप्त तत्वाना मिल गया। ततवाना पाने वाले क्लर्क के हस्तानार हार्ड कोर्ट इलाहाबाड़ (अव्याय १२, नियम १ और १ प्राप्त १ और १ प्राप्त १ की एक प्राप्त १ की एक प्राप्त १ की एक प्राप्त के नाम के लिया जाता है कि आप दिनांक — है — माल (१० — माल १ की या जसके प्राप्त के जारण बतलाय कि प्रार्थना में क्यों न स्वोक्ता किया जाय।

उक्त प्रार्थना-पत्र की सुनवाह उसके बाद नियमानुसार विज्ञापित किसी और विन होगी। विदित हो कि यदि आप ऊपर लिस दिनांक पर या उसके पहले स्वयं अथवा किसी एडवोक्ट या ऐसे व्यक्ति हारा, जो आपकी और से कार्य करने के लिए कानूनन अधिकृत हो, उपस्थित न होगेंतो उक्त प्रार्थना पत्र को सुनवाह और निर्णय आपकी अनुपस्थित में हो जायें।

प्रार्थना पत्र और प्रार्थों बारा दिस गर शपथ-पत्र की स्क-स्क प्रतिजिपि उसी के साथ लगी है।

वि - - - - विष्हार

सूचना - इस न्यायालय की १६५२ की एपन निवंश के अध्याय ३६, नियम २ के बाघोन प्राप्त तत्वाना मिल गया। वाकानी विभाग

हाह कोर्ट इलाहाबाद (अध्याय १२, नियम १ और ७.)

प्रकी णोक (मुतकारिक) प्रार्थना-पत्र संख्या - - - - - - सर्ने १६

W.P.M. - 40 - 1134 - 47 88 80 50 4

हिनेतानात उटा मुराया मार्था उटा है। है इंग्ला मिला

सहाटमा आही होंग हेल ने में

चूंकि कपर लिस प्राधी ने इस न्यायालय में उपयुक्त मुकदमें के सम्बन्ध में

िया जाता है कि आप दिनांक- - के लिये प्रार्थना-पत्र दिया है, अत: आपको सूजित विया जाता है कि आप दिनांक- - के - - मास- कि - - - सन् को या उसले पत्रे उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वोकार लिया जाय। उक्त प्रार्थना-पत्र की सुनवाह उसके बाद नियमानुसार विज्ञापित किसी और दिन होगी।

विदित हो कि यदि आप ऊपर लिले दिनांक पर या उसके पहले स्वयं अथवा री सडवोकेट या रेसे व्यक्ति द्वारा, जो आपकी और से कार्य करने के लिए कानूनन हो, उपस्थित न होगतो उक्त प्रार्थना पत्र को सुनवाई और निर्णय आपकी

रेर प्राधी दारा दिस गर शपथ-पत्र की सक-एक प्रतिलिपि उसी के साथ

पर और न्यायालय की मौहर सेवाज दिनांक- - 20 - -मास



डिप्टी रजिस्ट्रार इलाइम्बद्ध । लवनुक्

K. R. Broking

मिल मूली १६५२ की नियमावली के अच्याय ३६, नियम २ के आधीन

ततवाना पाने वाले क्लर्क के हस्तादार

वीवानी विभाग हाई और इलाहागाद (अव्याय १२, नियम १ और ७) प्रकी णांक (मुतक रिक) प्राथना-पन्न संख्या - -WPD-40-1134--- 47 88 80 50 4 इंड्रांस क्रिया - BEIDIFIA - 301-4-105-448418813 प्राचात महोग्रिटेन्ट गादिना रतिव 41810 M - 2115 H-21151 - 51031 चूंकि का पर लिखे प्राधी ने इस न्यायालय में उपस्तत मुलदमें के सम्बन्ध में ले लिये प्रार्थना-पत्र दिया है, अत: आपको स्चित विया जाता है कि आप दिनांक- - है- - - मास- हि - - - सन की या उससे पहले उपस्थित होक्र कार्ण बतलायें कि प्रार्थना-पत्र क्यों न स्वोकार लिया जाय। उवत प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञापित दिसी और दिन होगी। विदित हो कि यदि आप ऊपर लिले दिनांक पर या उसके पहले स्वयं अथवा निसी एडवोडेट या ऐसे व्यक्ति हारा, जो जापकी ओर से कार्य करने के लिए कानूनन अधिकृत हो, उपस्थित न होगैतो उक्त प्रार्थना पत्र को सुनवाई और निणाय आपकी मनुपस्थिति मैं हो नायें। प्रार्थना पत्र और प्राथों बारा दिए गए शपथ-पत्र की एक-एक प्रतिलिपि उसी के साथ लगे है। भेरे हस्तादार और न्यायालय की मौहर सेवाज दिनांक- - न्यी न्यास को जारी किया गया।

सूचना - इस न्यायालय को १९५२ की नियमावली के अध्याय ३६, नियम २ के आधीन प्राप्त तत्वाना मिल गया।

डिप्टी र जिस्ट्रार

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH 23-A, Thornhill Road, Allahabad-211 001

No .CAT/Alld/Jud/1003163 Dated the &6116 T.A.No. 670 of 1987.(T)

Hysin Mirry Applicant's

D.R.M. N. Raylway & BrimRespondent (s Hurin Mirgan Sto Mond. Nawab: To S/o Bazar Khala, Imam Ka, Chabutra, H. No. 105 Lucknow. Divisional Rail Manager, Nos Menn Quilway mahatma Gandhi Maring

Whereas the marginally noted cases has been transferred by William Like under the provision of the Administrative Tribunal Act (No.13 of 1985) and registered in this Tribunal as above.

Writ Petition No. 1134 of 1980. of the Court of JATT Cown-Cko arising out of Order dated ... passed by____

The Tribunal has fixed date of 20-10-1989. The hearing of the matter of Gandli Bhoran ncknow (Opp Shaheed smarak)
If no appearance is made on your behalf by your

some one duly authorised to Act and pled on your behalf

the matter will be heard and decided in your absence.

Given onder my hand seal of the Tribunal this

- Harafgerny Lucknow

Divisional Suferintendent DEPUTY REGISTRAR

Nor-Morn Roulway Mahartma Gandhi Mary, Harratgang Lucknew.

3) Personnel Assistant, Northern Railway Mahatma, handhi mang Harratgani Luckonow. (Loco), Northern Railway Lucknow.

व अदालत श्रीमान Circuit Benddictoras पहादय हवादी ह अवीलान्ट श्री प्रकिवादी १रेस्पान्डेन्ट१ Human of Andre grand Rentitle House to 670/89 (T) नादं १ अभीलांट १ उमर मुकदमा में अपनी और ते श्री - Armu Bhargay को अपना वकील नियुक्त करके ४ इकरार४ वंश्ता हूँ और लिंड देग हैं कि इस मुकदमे में वकील महोदय स्वयं अथवा अन्य वकील दवार जो कुंछ परपा व जवाब देही व प्रमोत्तर करें या कोई कागज दाखिल करें या लांदाते या हनारी और से डिगरी जारी करावें और रुपया वृत्त करें या सुलहनामा या इकवाल दावा तथा अपील व निगरानी हमारी और ते हमारे या अपने हस्ताक्षर ते दाजिल करें और तसदीक करें या मुक्दमा उठावें या कोई अपया जहां करे या हमारी दिए बी ध्यरीकसानी ४ का दाखिल किया हुआ स्थाया अपने या उमारे हरताकार युक्त इदम्तखती ह रसीद से लेवे या पँच नियुक्त करें की गई वह सब कार्यवाही हमको स्वंग स्वीकार है और होगी इत लिये यह वका लतनामा लिख दिया कि प्रमाण रहे और सप्य पर कान आवै। माधीश्यवाहर - ताभी श्राज्याहरू दिनाक ई०

accepted of M.

CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT BENCH, LUCKNOW

A 39

T.A.NO.670 of 1987(T) (W.P.NO.1134 of 1980)

Husain Mirza

Applicant

V ersus

Union of India

Respondents.

10.09.1990.

Hon'ble Mr. Justice K. Nath, V.C. Hon'ble Mr. M.M. Singh, A.M.

Applicant in person.

Shri Arjun Bhargawa for respondents, says that no counter could be filed because records are not traceable. He, however requests that the applicant may be directed to poduce the original of the scholor register & Transfer certificate. (Ann. 3). The applicant says that the original is with his counsel Shri S.C. Mishra. think that both the parties are reuired to produce respective decuments. The applicant is directed to produce the original of Ann. 3 on the next date. The respondents are directed to file counter in particular to indicate the result of Ann.-4 and in case they are not able to trace out the record to indicate in the counter what steps have been taken in that regard if that record got lost. Service record of the applicant, and in particular, top sheet dated 27.09.1979 referred to in Ann. - 2 shall also be filed by the respondents. List for final hearing on 29.11.1990. Copy of the order be given to counsel for respondents within 2 days.

() Lecused (5)

Sd/-

Sd/-

V.C.

// True Copy //

Ms/

(Mohd. Umar Khan)

Circuit Bench,

LUCKNOW.

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH : LUCKNOW.

D.A. No. 670/87(T)

Husain Mirza

Applicant.

Versus.

Union of India & Ors

Respondents.

Date : 4.11.91.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. MXDEXXXXXXXXXXXXX A.B.Gorthi, A.M.

Learned counsel for the applicant says

that the applicant has died on 26.4.91 . Application,

Beancaccordingly abates.

M.P.

A.M.

Sd/-

// True copy //

Deputy Registrar al Administrative Tribunal Lucknow B ach.

Lucknow

V.C.

Sd/-

W

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH : LUCKNOW.

D.A. No. 670/87(T)

Husain Mirza

Varene

Applicant.

Versus.

Union of India & Ors

Respondents.

Date : 4.11.91.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. MYDENWXXXXXXX A.B.Gorthi, A.M.

Learned counsel for the applicant says

that the applicant has died on 26.4.91 . Application, accordingly abates.

A.M.

Sd/-

V.C.

Sd/-

// True copy //

M.P.

C59 (42)

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH : LUCKNOW.

D.A. No. 670/87(T)

Husain Mirza

Versus.

Applicant.

Union of India & Ors

Respondents.

Date : 4.11.91.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. MYDERHYMXXAYMX A.B.Gorthi, A.M.

Learned counsel for the applicant says

that the applicant has died on 26.4.91 . Application, accordingly abates.

A.M.

34/-

V.C.

Sd/-

// True copy //

M.P.